

**SPECIAL BENCH**

**ITEM NO.101**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No.133/ALD/2019**

**CORAM:**

- 1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 19<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>M/S AMOUR INFRASTRUCTURE LLP V/S M/S DIGITAL INTEGATED TECHNOLOGIES PVT LTD</b>
<b>UNDER SECTION</b>	<b>7 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Karan Luthra, Adv. *: For the Financial Creditor*

Sh. S.D. Singh with Sh. Jitin Singhal, Advs. *: For the Corporate Debtor*

**ORDER**

- 1.** Ld. Counsels representing the parties are present through VC and state that they have filed their written submissions.
- 2.** The pleadings in this case are completed.
- 3.** This being a Special Bench, at the request of the learned counsels representing the parties, the matter is adjourned for final hearing on 9<sup>th</sup> August, 2024 before the Regular Bench.

***-Sd-***

**(Ashish Verma)  
Member (Technical)**

***-Sd-***

**(Manni Sankariah Shanmuga Sundaram)  
Member (Judicial)**

***19<sup>th</sup> July, 2024***

*Kavya Prakash Srivastava  
(Stenographer)*